

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4657
ANSWERED ON:18.12.2009
DEPARTMENTAL POOL ACCOMMODATION
Gaikwad Shri Eknath Mahadeo

Will the Minister of URBAN DEVELOPMENT be pleased to state:

to reply given to Unstarred Question No.3208 of December 19, 2008 regarding Departmental Pool Accommodation and state:

(a) whether there are number of hard cases of quarters of Type II category in which the Departmental pools and the Directorate of Estates have declined for regularisation or ad hoc allotment to the dependent sons and daughters of the retired Government employees who were eligible for general pool residential accommodation and also fulfilled all the stipulated requirements of allotment rules;

(b) if so, the details of cases whom the facility of regularisation has been denied.

(c) whether the Government proposes to review or reconsider these cases for regularisation of allotment to meet the end of justice; and

(d) if so, the details thereof and if not, the reasons therefore?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): No such case has come to the notice in respect of Directorate of Estates which falls under the Ministry of Urban Development.

(b) to (d): Do not arise.